## IN THE SUPREME COURT OF INDIA CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO(S). 1417 OF 2018
[@ SPECIAL LEAVE PETITION (CRL.) NO. 4303 OF 2018]

THANGELA NARENDRA @ CHINNU

Appellant (s)

**VERSUS** 

THE STATE OF KARNATAKA

Respondent(s)

## WITH

CRIMINAL APPEAL NO(S). 1418 OF 2018
[@ SPECIAL LEAVE PETITION (CRL.) NO. 7404 OF 2018]

## J U D G M E N T

## KURIAN, J.

- 1. Leave granted.
- 2. The appellants are aggrieved since the High Court has declined to grant bail despite the fact that the investigation had been completed. The charge is under Section 498A read with Section 304B and Sections 3 and 4 of the Dowry Prohibition Act, 1986. The trial court is yet to take a call on the report filed by the police.
- 3. Having regard to the fact that the investigation has already been completed and that the appellants had already been in jail for around a year, this

Court, at the time of admission, had granted them interim bail.

- 4. Having heard the learned counsel appearing for the appellants and the learned counsel appearing for the State, we are of the view that the appellants be continued on bail during the pendency of the trial. Ordered accordingly. However, it will be open to the State to seek cancellation of bail in case the appellants do not cooperate with the trial.
- 5. In view of the above, the appeals are disposed of.
- Pending interlocutory application(s), if any, is/are disposed of.

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New Delhi; November 19, 2018.